

O.A./120/90

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CORAM : Hon'ble Mr. G.S. Nair .. Vice Chairman

Hon'ble Mr. M.M. Singh .. Administrative Member

15.3.1990

In this application there are four applicants. They have filed the petition for joining together in the same application.

We have heard Mr. M.C. Barot, learned counsel for the applicants.

The relief claimed in the application is against the transfer of these applicants. The challenge against transfer cannot be made by the four applicants jointly for each of them has to put forth the grounds if any which relate to him.

As such the petition for joining together in the same application is rejected.

The counsel for the applicants submits that the O.A. may be treated as filed by the first applicant alone. In view of the submission, it is open to the ^{1st} applicant to make appropriate amendments in the original application, and represent the same, when it may be put up for hearing on admission.

H. M. S.

(M M Singh)
Administrative Member

(G S Nair)
Vice Chairman

15.3.1990

*Mogera

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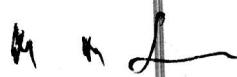
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Coram : Hon'ble Mr.N. Dharmadan : Judicial Member

Hon'ble Mr.M.M.Singh : Administrative Member

18/4/1990

Mr.N.S.Shevde the learned counsel for the
respondents requests to post the case on 20/4/90. Allowed.


(M.M. Singh)
Administrative Member


(N.Dharmadan)
Judicial Member

AIR

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Coram : Hon'ble Mr. N.Dharmadan
Hon'ble Mr. M.M.Singh

: Judicial Member
: Administrative Member

20/4/1990

Mr.D.F.Amin, the learned counsel for the applicant
seeks permission for withdrawing the application. Permission
granted. The case is disposed of as withdrawn.

M. M. Singh
(M.M.Singh)
Administrative Member

N. Dharmadan
(N.Dharmadan)
Judicial Member

a.a.b.